

(b) The Government of Maharashtra had submitted a proposal to cover 7 vocational courses under the Apprentices Act, 1961 namely Electronics Technology, Mechanical Technology, Auto Engineering Technician, Repair, Maintenance & Rewinding of Electrical Motors, Horticulture, Bakery & Confectionery and Cookery.

(c) and (d) Out of seven courses mentioned above, "Horticulture" has already been designated as subject field for Technician (Vocational) apprentices under Apprentices Act, 1961. Remaining six courses are already covered under the Apprentices Act, 1961 by similar or other names, for the category of Trade Apprentices.

As per the policy of the Government, duplication of trades/subject fields under the categories of Trade Apprentices and Technician (Vocational) Apprentices is avoided.

However, in view of the persistent demand of Government of Maharashtra, Subject Matter Expert Committees are being constituted to examine proposal to include the remaining six vocational courses under the Apprentices Act, 1961.

Suppliers of N.C.C.

4040. DR. BIZAY SONKAR SHASTRI : Will the Minister of FOOD AND CONSUMER AFFAIRS be pleased to refer to the reply given to Unstarred Question No. 916 dated June 2, 1998 regarding NCCF and state:

(a) the brand-wise name of the items and cost at which supplied by the 22 listed suppliers to NCCF during the last six months; and

(b) the details of rates of supply and sale compare with the Kendriya Bhandar and the Super Bazar separately?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD AND CONSUMER AFFAIRS (SHRI SATYAPAL SINGH YADAV) : (a) The details with regard to purchase of electrical goods by the Delhi branch of NCCF from the 22 suppliers during the last six months are not available.

(b) The NCCF, Super Bazar and Kendriya Bhandar are commercial organisations having their own purchase and sale policies. There is no system to verify the rates of supply and sale in the Super Bazar, Kendriya Bhandar and NCCF.

PCR Vans

4041. SHRI SHANTILAL PURSHOTTAMDAS PATEL : Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether PCR Vans are handicapped in controlling the crimes in the Delhi; and

(b) if so, the steps being taken to modernise these PCR Gypsies to that of International standards?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI) : (a) and (b) No, Sir. However, in order to improve the coordination between the Central Police Control Room and the PCR Vans, Delhi Police have planned to purchase an Ultra High Frequency (UHF) Digital Trunked Radio System, with a modular design, capable of future expansion and with facilities for computer linkage between the Police Control Room and PCR Vans.

Exploitation of Daily Wages Employees

4042. SHRI K.L. SHARMA:

SHRI BHERU LAL MEENA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of daily wagers employed by the Ministry on compassionate grounds;

(b) the reasons for employing them on daily wages basis instead of giving them regular jobs;

(c) whether the decision and the practice to employ one of the wards/family members of the deceased employee on compassionate ground is in keeping with the policy and guidelines issued by the DOPT;

(d) if not, the reasons for violating the guidelines/directives of DOPT; and

(e) the steps being taken to regularise the Government accommodation in the name of the Members of the family deceased employed on compassionate ground?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI) : (a) to (d) 18 dependants of deceased Government employees, who could not be appointed on compassionate grounds in Group 'D' for want of regular vacancies under compassionate appointment quota, have been engaged on daily wages in the Ministry of Home Affairs. The instructions issued by the Department of Personnel & Training provide that a maximum of 5% of the vacancies falling under direct recruitment quota in Group 'C' or 'D' posts in any year, may be filled up by appointing dependants of employees who die in harness, on compassionate grounds. These instructions are being followed.

(e) Regularisation of Government accommodation in the name of members of the families of the deceased employees, employed in eligible offices on compassionate grounds, is done by the Directorate of Estates in accordance with the relevant instructions issued by the Government from time to time.